

which particular aspects of the Five Year Plan may be given publicity?

Dr. Keskar: Yes, Sir.

सेठ अचल सिंह : क्या माननीय मंत्री महोदय बतलाने की कृपा करेंगे कि उत्तर प्रदेश में कितने मोबाइल काम कर रहे हैं ?

डा० केलकर : शायद मेम्बर साहब मोबाइल वान्स का जिक्र कर रहे हैं। मैं उनको बताना चाहता हूँ कि मोबाइल वान्स के द्वारा जो फिन्स वर्ग रह दिखलाये जायेंगे वह उत्तर प्रदेश में भी दिखलाये जायेंगे।

PRICE OF COAL

*189. **Shri Heda:** Will the Minister of Production be pleased to state how the internal price of coal compares with the average cost of our exported coal?

The Minister of Production (Shri (K. C. Reddy): The basic price, internal and for export, is the same and special commercial charges levied by the Government on export at one time have been abolished. The difference between internal price and the price for export of coal loaded on ships is accounted for by charges like shipping charges, river dues, grading fees, Calcutta Port Commissioner's charges, etc. incurred on export of coal. At Calcutta, these amount approximately to Rs. 4/12/- per ton.

Shri Heda: I want to know it clearly, whether because of the export of coal we do not suffer any loss or lose profit when we compare our sale in the internal market.

Shri K. C. Reddy: We do not suffer any loss by export.

INCREASE IN COAL CESS

*190. **Shri Nageshwar Prasad Sinha:** (a) Will the Minister of Production be pleased to state whether the colliery owners of Bihar have submitted a representation to Government drawing their attention to the recent increase in coal cess per ton?

(b) If so, what action has been taken on it?

(c) Is the increase calculated to affect production of coal?

The Minister of Production (Shri K. C. Reddy): (a) Yes.

(b) The Government of India have been in communication with the Bihar Government on the subject. The Bihar Government have agreed to stay collection of cess in accordance with the enhanced rates ordered by them. They have also made certain revised proposals which are now under the consideration of the Government of India.

(c) It is presumed that what the hon. Member wants to know is whether the increase will affect the production of coal adversely. It is not possible to give any definite answer to this now as the actual increase in the rate of cess is still to be finalised.

Dr. M. M. Das: May I know, whether the State Governments in the States in which these collieries are located are entitled to determine the rate of cess?

Shri K. C. Reddy: Yes; they are entitled to determine the local cess that has to be levied on coal produced in their States.

Shri P. C. Bose: Are the Government aware that the District Boards of Manbhum and Hazaribagh are starving for want of money on account of the stay order on the collection of this cess?

Shri K. C. Reddy: The Bihar Government have stayed the collection at the proposed increased rate till they consider the counter-proposals made by the Government of India

When that is finalised, then only the question of collecting the necessary cess arises.

Shri P. C. Bose: How long will it take to finalise?

Shri K. C. Reddy: We expect a reply from the Bihar Government. As soon as we get their reply, we will finalise it.

Shri P. C. Bose: What arrangement is made till then for the maintenance of the Board, the pay of teachers and other things?

Shri K. C. Reddy: I do not quite follow.

Mr. Deputy-Speaker: For the pay of the teachers and other things.

Shri P. C. Bose: The expenses of the District Board.

Shri K. C. Reddy: I do not know, Sir. It is for the Bihar Government to answer the question. If the hon. Member gives notice of a separate question, I will try to find out.

Shri M. M. Das: May I know, Sir, what are the different kinds of cesses that have been imposed upon the production of coal by the State and Central Governments?

Shri K. C. Reddy: So far as the Central Government is concerned, following are the important cesses. The first is the 'stowing cess' and the second is the 'welfare cess'; and, in some places, what is called 'rescue cess' is also collected. So far as the State Governments are concerned, they collect what is known as a 'local cess'. These are the various cesses that are being collected.

Kumari Annie Mascarene: May I know, whether Government has any scheme for nationalising this industry?

Shri K. C. Reddy: That question, I submit, Sir, does not arise out of this.

Babu Ramnarayan Singh: What was the necessity for this increase in the rate of the local cess?

Shri K. C. Reddy: The local cess is collected by the State Governments in order to provide certain amenities in that area just as roads, tunnels, bridges, sanitation and things of that sort. It is for that purpose the State Governments raise those local cesses.

HEAD HUNTING IN NAGA HILLS

*191. **Dr. Ram Subhag Singh:** (a) Will the Prime Minister be pleased to state whether there have been any incidents of head-hunting in Naga hills this year?

(b) If so, how many and when?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). There have been no such incidents.

DAM PROJECTS EXAMINED BY DR. SAVAGE

*192. **Dr. Ram Subhag Singh:** Will the Minister of Irrigation and Power be pleased to state the number of Dam Projects which have been examined and reported on by Dr. J. L. Savage?

The Deputy Minister of Irrigation and Power (Shri Hathi): Apart from ten State Projects on which the State Governments concerned consulted Dr. J. L. Savage, the Government of India have utilised his services for technical advice in connection with the Hirakud and Kosi Projects.

Dr. Ram Subhag Singh: How many of the dam projects which have been examined and reported on by Dr. Savage have been given effect to and how many are likely to be given effect to during the course of the Five Year Plan?

Shri Hathi: The Government of India consulted him on two projects—as I mentioned—Hirakud and Kosi. The Hirakud project is already being given effect to. Others are State projects.

Shrimati Tarkeshwari Sinha: Is it a fact that because Dr. Savage who examined the Kosi Advisory Committee Report expressed the view